

## STATEMENT

Statement Showing the Amount of Funds Released to State Government towards Central share under the Group Insurance scheme for Powerloom Workers during the year 1992-93 to 1996-97 (November 1996)

S.No.	State	Year							
		1993-94		1994-95		1995-96		1996-97 (upto Nov..96)	
		Funds released	Workers covered	Funds released	Workers covered	Funds released	Workers covered	Funds released	Workers covered
1.	Andhra Pradesh	8,35,000	20,875	-	-	-	-	-	-
2.	Delhi	-	-	520	13	-	-	520	13
3.	Himachal Pradesh	2,360	50 <sup>n</sup>	2360	59	-	-	-	-
4.	Karnataka	10,00,000	25,000	-	-	10,00,000	25,000	-	-
5.	Madhya Pradesh	47,720	1,193	37,040	926	1,75,800	4,395	62,720	1,568
6.	Maharashtra	-	-	-	-	10,00,000	25,000	-	-
7.	Orissa	-	-	1,00,000	2,500	-	-	-	-
8.	Rajasthan	12,360	309	54,920	1,373	53,680	1,342	-	-
9.	Tamil Nadu	-	-	-	-	32,200	805	-	-
10.	Uttar Pradesh	5,40,000	13,500	5,00,000	12,500	5,00,000	12,500	-	-
11.	West Bengal	-	-	-	-	-	-	68,000	1,700
	Total	24,37,440	60,936	6,94,840	17,371	27,61,680	69,242	1,31,240	3,281

## Limits on Banks Credit to Central Government

2220. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to impose statutory limits on the Bank's net credit to the Central Government in a year;

(b) if so, the details thereof;

(c) whether Government also propose to place constitutional limits on the Government power to borrow from the market; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). An agreement was signed on 9th September, 1994 between Government of India and RBI to gradually phase out the system of borrowing by the Government from the latter through issue of adhoc treasury bills by 1996-97. An alternative system is under consideration of the Government.

(c) and (d). The feasibility of putting a statutory ceiling on borrowing by the Government is under consideration.

## Setting up of new Industries in U.P.

2221. SHRI RAMSHAKAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether any proposal from the Government of Uttar Pradesh has been received by the Union Government for giving approval for setting up new industries in the State;

(b) if so, the details thereof;

(c) whether the approval has been accorded by the Union Government in this regard; and

(d) if not, the time by which the decision is likely to be taken on the above proposals?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d). During the period from January, 1994 to October, 1996 only two proposals for the State of Uttar Pradesh have been filed by Pradeshiya Industrial and Investment Corporation of U.P. Ltd. (PICUP). These have been forwarded to the Administrative Ministry for comments.

[English]

## Closed NTC Mills

2222. SHRI GORDHANBHAI JAVIA : Will the Minister of TEXTILES be pleased to state :

(a) the details of NTC textile Mills lying closed at present, State-wise, particularly in Gujarat;

(b) the loss suffered and the number of employees rendered jobless as a result of closure of these Mills;

(c) whether the Government propose to hand over such Mills to private sector or to Workers co-operatives;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). No mill under NTC is lying closed as per the provisions of the Industrial Disputes Act. There is only partial/total cessation of activities in some of the mills. Out of the 120 mills under NTC there is total

cessation of activities in 28 mills as follows :

Name of the State	No. of mills without any activities
U.P.	7
Gujarat	8
Andhra Pradesh	1
West Bengal	10
Bihar	1
Orissa	1
Total	28

Since NTC is paying wages, salaries, bonus, etc. to all their employees, the question of any employees becoming jobless does not arise. NTC suffered a net loss of Rs. 473.02 crores (Prov.) in 1995-96 due to a variety of reasons such as excess manpower, obsolete machinery and shortage of working capital.

(c) No, Sir.

(d) Does not arise.

(e) The Government have approved a revised Turn Around Plan for NTC mills, involving modernisation of 79 mills at an outlay of Rs. 2005.72 crores, restructuring of 36 unviable mills into 18 viable mills, etc. The revised modernisation plan has been placed before the BIFR for its approval, since 8 out of 9 subsidiaries of NTC have been referred to the BIFR which has declared them to be sick industrial companies.

#### Investment by USA

2223. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of INDUSTRY be pleased to state :

(a) the extent to which the US investment proposals have been approved during 1996-97; and

(b) the total US investment likely to be made in India and the projects that have been agreed upon?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). A total of 142 number of US investment proposals envisaging Foreign Direct Investment of Rs. 7248.97 crores have been approved by the Government during the period from 1.4.96 to 30.9.96.

The details of such proposals viz: Name and country of foreign collaborator, equity investment involved, item of manufacture/activity are published by the Indian Investment Centre as a supplement to the Monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

[Translation]

#### Financial Position of Banks in Maharashtra

2224. SHRI NAMDEO DIWATHE : Will the Minister of FINANCE be pleased to state :

(a) the financial position of Public Sector banks functioning in Maharashtra, bank-wise as on date;

(b) the details of the proposals for setting up Co-operative banks in the State; and

(c) the action taken by the Government in regard thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) A statement showing profitability and financial position of public sector banks having their corporate offices/head office in Maharashtra is given in the Statement enclosed.

(b) and (c). National Bank for Agriculture and Rural Development (NABARD) has informed that as on date they have not received any proposal for setting up of new District Central cooperative banks/State cooperative banks in Maharashtra State. After the issue revised guidelines in May, 1993, RBI have upto 30.11.1996 received in all 288 proposals for setting up of new urban co-operative banks in Maharashtra State. Out of these, 173 proposals have been granted in principle clearance for registration and 103 banks have completed registration formalities and have been issued licences to commence banking business under Section 22 of B.R. Act, 1949 (As applicable to Co-operative Societies), 58 proposals for setting up new urban co-operative banks have been rejected as adequate urban banking facilities were already available at the respective centres and one proposal has been withdrawn. The remaining 56 proposals are either under scrutiny of RBI or/under correspondence with Registrar of Co-operative Societies, Maharashtra State, Pune for rectification of discrepancies or submission of required information/documents.

#### STATEMENT

Statement Showing the Financial Position as on 31.3.1996 of Banks which have Corporate/Head Office in Maharashtra

S. No.	Name of the Bank	Paid-up Capital	Reserves and Surplus	Deposits	Advances	Net Profit/Loss	Capital Adequacy
1	2	3	4	5	6	7	8
1.	Bank of Baroda	577	1154	28370	16013	204	11.20
2.	Bank of India	582	678	27523	15596	276	8.44